

CP NO.65(ND)/2013  
RT NO.56/2016

Parshotam Kumar

Versus

...Petitioner.

M/s Graphic Motors Pvt. Ltd. & Ors.

...Respondents.

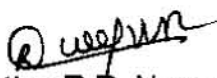
Present: Ms. Surekha Thukral, Advocate for petitioner.  
Mr. Sidharth Thukral, Advocate for respondents.

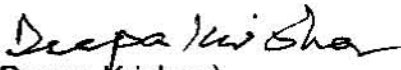
Mr. Sidharth Thukral, Advocate has filed Power of Attorney jointly with Dr. S P Sharma, the counsel earlier appearing on behalf of the respondents. The same be taken on record.

Learned counsel for the petitioner submits that Mr. Rajansh Thukral, Advocate was unable to come today. However, that cannot be the reason for seeking adjournment.

Post the matter for arguments to 04.01.2017. The rejoinder, if any, be filed in the registry within three weeks from today with advance copy to the counsel opposite. It is, however, made clear that further request for filing rejoinder will not be entertained as the matter has been fixed for arguments.

This matter was received by transfer from the Company Law Board and taken up for the first time on 31.08.2016. Presence of the parties was effected on 21.09.2016. Now the matter has been fixed for arguments. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking extension of further period of three months w.e.f. 30.11.2016 for disposal of the case.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

November 28, 2016

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